

**REPORTABLE****IN THE SUPREME COURT OF INDIA****CIVIL APPELLATE JURISDICTION****M.A. NO.1764 OF 2017****IN****CIVIL APPEAL NO(S). 19938 OF 2017****UNITED BIOTECH PRIVATE  
LIMITED . . . APPELLANT(S)****VERSUS****ORCHID CHEMICALS AND  
PHARMACEUTICALS LIMITED AND  
ORS. . . RESPONDENT(S)****AND IN THE MATTER OF :****UNITED BIOTECH PRIVATE  
LIMITED . . . APPLICANT(S)****ORDER**

1. Upon hearing the learned counsel for the applicant, the judgment of this Court dated 29<sup>th</sup> November, 2017 passed in Civil Appeal Nos.4767-4769 of 2001 and other connected matters is modified in the following terms.

(i) In paragraph 13, the words "The arguments advanced on behalf of the appellants in the appeals" shall be substituted by the words "The arguments advanced on behalf of the appellants in Civil Appeal Nos.4767-4769 of 2001 and respondents in the appeal arising out of Special Leave Petition (Civil) No.27309 of 2012".

(ii) In paragraph 14, the words "In reply, on behalf of the respondent", shall be substituted by the words "In reply, on behalf of the respondents in Civil Appeal Nos.4767-4769 of 2001 and appellant in the appeal arising out of Special Leave Petition (Civil) No.27309 of 2012".

(iii) Paragraph 37 shall read as under:

37. In the light of the above while answering the question arising in the manner indicated above, we dismiss Civil

Appeal Nos.4767-4769 of 2001 and Civil Appeal arising out of Special Leave Petition (Civil) No.1851 of 2009 and allow the civil appeal arising out of Special Leave Petition (Civil) No. 27309 of 2012.

2. The application is allowed in the above terms.

....., J.  
(RANJAN GOGOI)

....., J.  
(NAVIN SINHA)

NEW DELHI  
JANUARY 17, 2018

ITEM NO.302

COURT NO.3

SECTION XIV

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

M.A. NO.1764 OF 2017  
IN  
CIVIL APPEAL NO(S). 19938 OF 2017

UNITED BIOTECH PVT. LTD.

PETITIONER(S)

VERSUS

ORCHID CHEMICALS AND PHARMACEUTICALS LTD. & ORS. RESPONDENT(S)  
(FOR ADMISSION and IA No.136840/2017-CLARIFICATION/DIRECTION  
ON 17.1.2018 AT 2.00 P.M.)

Date : 17-01-2018 This application was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE RANJAN GOGOI  
HON'BLE MR. JUSTICE NAVIN SINHA

For Petitioner(s)

Mr. J. Sai Deepak, Adv.  
Mr. Bharadwaj Jaishankar, Adv.  
Mr. Mohit Goel, Adv.  
Mr. Sidhant Goel, Adv.  
Mr. Ashutosh Nagar, Adv.  
Mr. P.D.V. Srikar, Adv.  
Mr. Deepankar Mishra, Adv.  
Mr. Mishra Saurabh, AOR

For Respondent(s)

Mr./Ms. Gladys Daniels, Adv.  
Mr. S. Santanam, Adv.  
Mr. Swaminadhan, Adv.  
Ms. Aarthi Rajan, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

The application is allowed in terms of the  
signed reportable order.

[VINOD LAKHINA]

AR-cum-PS

[ASHA SONI]

BRANCH OFFICER

[SIGNED REPORTABLE ORDER IS PLACED ON THE FILE]